

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.102
IB-218/ND/2024

IN THE MATTER OF:
Carara Bank

...PETITIONER

Vs

M/s. Realtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 30.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

**For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :**

ORDER

Re-notified to **01.05.2024**.

Sd/-
(Court Officer)